

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-441(PB)/2018

IN THE MATTER OF:

Bank of India Applicant/petitioner
v.
M/s. Advance Navotpad Surfactants Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 03.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. H.S. Kohli, Adv. for Mr. S. Ravi, RP
For the Respondent(s): -

ORDER

CA-07(PB)/2019

Status report along with the minutes of second meeting of the CoC on the affidavit of the resolution professional are taken on record along with all other documents subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-07(PB)/2019 stands disposed of.

CA-14(PB)/2019

It is not clear as to who are the directors of the corporate debtor nor any memo of party has been filed.

CA-14(PB)/2018 dismissed with liberty to file fresh one with detailed particulars.

- - - Sd/-
(M.M.KUMAR)
PRESIDENT

- - - Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)